

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

NO. O.A.73 of 1997

Date of Order: 20.4.2005

PRESENT :HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN  
HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER

MANIK MONDAL & ORS.

VS.

UNION OF INDIA & ORS. (S.E.Rly.)

For the Applicant : Mr. A. Chakraborty, Counsel

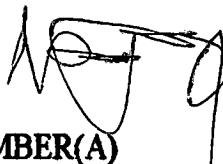
For the Respondents : Mr. S. Choudhury, Counsel

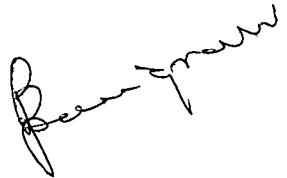
ORDER

PER JUSTICE B. PANIGRAHI, V.C.:

When the matter was taken up for orders, Id. Counsel for both parties are present.

2. Mr. Chakraborty, Id. Counsel appearing for the applicant has submitted that since his client is not contacting him for several years, therefore, he has no instruction in this matter. Accordingly, the case is dismissed for default.

  
MEMBER(A)

  
VICE-CHAIRMAN